NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1312/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017

NAME OF THE PARTIES:

D & H India Ltd.

V/s.

KSS Petron Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME DESIGNATION

SIGNATURE

Mustafa Kachwala, Solicitor

Kachwala Misar & Co

Since DSH has submitted claim before IRP on 14/9/17 and the Chamin accepted on 28/9/17, under instrutions we withdrow the above captioned Petisonon,

ORDER

T.C.P. No. 1312/I&BC/NCLT/MB/MAH/2017

The Learned Representative of the Petitioner is present. 1.

..2..

- 2. As per the statement of the Learned Counsel in the case of the Respondent Debtor viz. KSS Petron Pvt. Ltd. Corporate Insolvency Resolution Professional has already been appointed. As a result the Petitioner Creditor has lodged its claim before Insolvency Professional who is seized of the matter in KSS Petron Pvt. Ltd. He has also stated the same on the Order Sheet.
- 3. Therefore, the Learned Representative is seeking permission to withdraw this Petition. The Withdrawal of this Petition appears to be appropriate.
- Under the circumstances and as per the Code the Petition is disposed of as Withdrawn. To be consigned to the Records.

Sd/-

Bhaskará Pantula Mohan Member (Judicial) 06.10.2017 Sd/-

M.K. Shrawat Member (Judicial)